

option could be taken into account for fixation of pay in the revised scale. Government have, however, improved upon this recommendation by providing that in such cases not only the basic pay of such an employee on the date of option but also the Dearness Pay, Dearness Allowance and Interim Reliefs relatable to that basic pay at the rates in force prior to 1-1-1973 should be taken into account for fixing his pay in the revised scale.

(d) This matter will be examined further after receipt of the report of a committee set up by the National Council of the Joint Consultative Machinery to consider certain types of anomalies.

Consultations with Ministry of Industrial Development for preparing guidelines for drug industry

2718. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether his Ministry was consulted by the Ministry of Industrial Development while preparing guidelines about drugs and pharmaceuticals, included in the publication, 'Guide-lines for Industries, 1973-74'; and

(b) whether detailed measures to ensure largest possible share of the Indian sector are not mentioned therein and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) "The Guidelines" contain information about the present status of the drug industry, future prospects including scope for additional capacity for certain items as noted therein. It has also been suggested in the guidelines that before formulating their proposals, entrepreneurs are advised to seek the guidance of the Ministry of Petroleum and Chemicals, DGTD, etc. "The Guidelines" have been formulated with a view to furnish essential information to the intending entrepreneurs. The

licensing or approvals of Government for schemes submitted by such entrepreneurs would be decided in accordance with the policy of Government in force from time to time.

Expansion Proposals of M/s. Pfizers

2719. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the main features of M/s. Pfizers expansion proposal for capital issue for which consent was given in 1960 ;

(b) whether second approval for capital issue was also given in 1968, if so, for what amount and for what further expansion this further capital issue was granted.

(c) whether orders given in 1970 for disinvestment (raising of Indian equity from 25 per cent to 40 per cent) have been implemented if not, the reasons thereof;

(d) whether it is a fact that M/s. Pfizers have flouted any decisions of the licensing Committee in regard to (i) export bond (ii) disinvestment and (iii) physical verification by DGTD for specific limited plant for Oxytetracycline; and

(e) if so, what action Government propose to take against them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : (a) to (e). M/s. Dumex (Private) Ltd. (changed to Pfizer Ltd.) were granted consent on 10-6-1960 to issue further equity capital of Rs. 25.10 lakhs to be subscribed by M/s. Pfizer Corporation, Panama.

The company having a paid-up equity capital of Rs. 75 lakhs held entirely by the parent company M/s. Pfizer Corporation Panama, was given consent on 27-10-1965 to issue capital of Rs. 191

lakhs to introduce Indian participation to the extent of 25 per cent as under :—

- (i) Rs. 125 lakhs in equity shares of Rs. 10 each at par to Pfizer Corporation Panama.
- (ii) Rs. 66 lakhs in equity shares of Rs. 10 each for cash at a premium of Rs. 15 per share to the Indian Public through prospectus for the first time.

This consent has been implemented. The object of this issue as given in the company's application was to meet the working capital requirements and for shifting the Bombay unit from Power Works Bunder, to Thana, and for renovation and modernisation and to carry out the approved expansion of some of the basic production operations.

Consent for the issue of bonus shares of the value of Rs 132.91 lakhs in the ratio of 1 bonus share for every 2 equity shares held was given to the company on 13-6-1968. This consent was for capitalisation of reserves and share premium.

On 3rd December 1970, the company was communicated Government's 'no objection' to the Indian participation, which was to be increased from the existing 25 per cent to 40 per cent, by way of fresh capital to the Indian Public being postponed for a period of 5 years i.e. upto 10th June, 1975.

The question of execution of export bond by M/s. Pfizer in respect of manufacture of tetracyclines is under consideration. No physical verification of the plant set up by the party has been carried out by DGTD.

Licences Issued to M/s. Hoechst

2720. SHRI K. S. CHAVDA :

SHRI SOMCHAND SOLANKI :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) what are the details of licences, industrial and for import of capital equipment and raw materials issued to M/s. Hoechst during the last three years ;

(b) whether an advance release order for Analgin has been issued in their favour based on their production to cover three months requirements;

(c) whether any other firm has also been released such an advance quota for Analgin, if so, the facts thereof; and

(d) whether this is not likely to affect the interests of small scale units who are formulating Analgin and the IDPL a public sector undertaking which is marketing a comparable product at a low price?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) A statement is laid on the Table of the House (Placed in Library. Ser. No. LT-6396/74).

(b) In view of increased demand for Novalgin and Baralgan on account of high incidence of flu, dengue fever etc., an advance allocation of 5 tonnes only of Analgin was made to M/s. Hoechst in December, 1973 against their entitlement during the 4th quarter of 1973-74.

(c) IDPL was advised to make advance allocation to any other party who requested for such an allocation. No other party applied for advance allocation.

(d) Since the advance allocation was made against Hoechst's entitlement during the subsequent quarter, the question of its affecting the interests of small scale units and IDPL does not arise.

शायरा और कोटा के बीच चलने वाली
84 अणु और 83 हाइड्रोजन वाली परमाणुओं की
एक करवा

2721. श्री कन्हू लाल चन्दावर : क्या रेल मंत्री
यह बगले की दुप्रा करेंगे कि :

(क) क्या शायरा और कोटा के बीच चलने
वाली 84 अणु और 83 हाइड्रोजन वाली परमाणुओं